

Compassionate Appointments in Postal Department

1988. DR. RATNAKAR PANDEY:
SHRI M. PALANIYANDI:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names and designations of postal employees working at Gole Dakkhana, New Delhi who expired during the year 1986;

(b) whether Government have provided services to their dependents on compassionate grounds so far; if not, what are the reasons therefor; case-wise;

(c) by when Government propose to provide jobs to all the dependents of such deceased employees who have not yet been provided with a job; and

(d) whether some of the requests have been received by the Government through Members of Parliament in this regard if so, the action taken or proposed to be taken on such requests?

THE MINISTER OF ENERGY AND THE MINISTER OF COMMUNICATIONS (SHRI VASANT SATHE): (a) S/Shri B. K. Gulati, Postal Assistant and Chiranji Lal Sharma, Postman expired during the year 1986.

(b) and (c) No, Sir. Appointment in relaxation of Recruitment Rules of the dependents of the deceased Govt. servants are done after proper examination and only if the family is left in indigent circumstances. Both the cases are under examination.

(d) The case of Shri B. K. Gulati was received through an M.P. and is under examination.

Theft of Power

1989. SHRI MUKHTIAR SINGH MALIK:

SHRIMATI RENUKA CHOWDHURY:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that there have been a number of cases of theft of power all over the country;

(b) whether it is also a fact that more than 50 per cent of power loss is due to these thefts and this is causing considerable revenue loss to the exchequer; and

(c) what action Government propose to take to avoid the theft of power in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) to (c) The State Electricity Boards/Departments during inspections/checkings of consumers installations have been detecting cases of theft of power. In a large system such as ours, it is difficult to segregate losses on account of theft of power, and on account of other factors.

Central Electricity Authority have issued comprehensive guidelines to the Electricity Supply Organisations for the reduction of transmission & distribution losses. The Indian Electricity Act, 1910 has been amended to make theft of power a cognizable offence. The State Governments/Electricity Supply Organisations have been advised to intensify surprise inspection of the various consumer installations, and to undertake suitable administrative and legislative measures for the prevention of theft of power.

Demand and Supply of Power

1990. SHRI KRISHNA KUMAR BIRLA: Will the Minister of ENERGY be pleased to state:

(a) what is the percentage rise in the demand for power at the end of 1987 with around increase in the urbanisation as compared to the percentage of increase in power generation during the year 1987;

(b) what is the gap between demand and supply of power in the industrial and agricultural sectors; and